

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:214

ANSWERED ON:06.07.2004

VIOLATION OF PRE-CONDITIONS OF ALLOTMENT OF LAND BY HOSPITALS

Baitha Shri Kailash

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Delhi High Court had recently directed DDA to take action against certain hospitals which have failed to provide free treatment to poor in accordance with the conditions attached to the concessional land allotments to these hospitals;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard?

Answer

MINISTER OF PARLIAMENTARY AFFAIRS AND URBAN DEVELOPMENT (SHRI GHULAM NABI AZAD)

(a): Yes, Sir. The Delhi High court in Writ petition No. 2866/2002 has directed action to be taken against certain hospitals which have failed to provide free treatment to poor in accordance with the terms and conditions of allotment.

(b)&(c): DDA has reported that in pursuance of aforecited orders of Delhi High court, show cause notices were issued to ten hospitals found violating terms and conditions of allotment regarding free treatment to poor. The replies submitted by hospitals have been sent to Directorate of Health, Government of National Capital Territory of Delhi, for evaluation Action in such cases is taken by DDA as per terms & conditions of allotment.